

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'SMC': NEW DELHI**

(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

**ITA No.6802/DEL/2018
[Assessment Year: 2015-16]**

Sh. Bikash Singhi, R/o 6A/11, WEA, Ground Floor, Karol Bagh, New Delhi-110005	ACIT, Circle-16, Room No.344, Jhandewalan Extn. New Delhi-110055
PAN-ARVPS7931E	
Assessee	Revenue

Assessee by	Sh. Bikash Singhi, Assessee
Revenue by	Sh. R. K. Gupta, Sr. DR

Date of Hearing	25.08.2021
Date of Pronouncement	25.08.2021

ORDER

This appeal filed by the assessee is directed against the order dated 29.06.2018 of the learned CIT(A)-16, New Delhi, relating to Assessment Year 2015-16.

2. The assessee at the time of hearing, vide his letter dated 25.08.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme,

2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 25.08.2021.

Sd/-

[R.K.PANDA]
ACCOUNTANT MEMBER

Delhi; Dated: 25/08/2021.

Shekhar, Sr. P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi